Name of the Corporate debtor: Saptha Zeal Pvt. Ltd Liquidation Commencement Date: June 12, 2025 List of stakeholders as on: August 25, 2025

## List of operational creditors (Other than Workmen, Employees and Government Dues) Annexure 1.3

(Amount in Rs.)

Sl.	Name of creditor	Details of claim received		Details of claim admitted						Amount of	Amount of	Amount of	Amount of	Remarks
no.		Date of	Amount	Amount of	Nature of claim	Amount covered	Whether lien	Amount	% share in	contingent	any mutual	claim	claim under	
		receipt	claimed	claim		by lien or	/ attach ment	covered by	total amount of	claim	dues, that	rejected	verification	
				admitted		attachment	removed?	guarantee	claims admitted		may be set			
						pending disposal	(Yes/No)				off			
1	HLL Infra Tech	13/06/2024	64,828,704	-	Claim with interest	-	-	-	-	64,828,704	70,614,987	64,828,704	Nil	Note 1
	Services Ltd.				arising from									
					operational defects									
					and excess									
					payments									
2	Manjusha Indira Devi	10/07/2025	8,051,922	1	Guarantee	-	-	-	-	Nil	Nil	8,051,922	Nil	Note 2
	Appukuttan				commission									
			72,880,626	-		-						72,880,626		

## Note 1

The Corporate Debtor had initiated arbitration proceedings against HLL Infra Tech Services Ltd. ('HITES') for a claim amount of Rs. 7,06,14,987 plus interest @ 18% per annum. In response to this, HITES made a counter claim of Rs. 6,48,28,704 (including interest till CIRP initiation date). HITES had submitted a claim to the erstwhile Resolution Professional while admitting that the claim was disputed. The said claim was admitted by the erstwhile Resolution Professional. HITES did not submit a fresh claim when invited to do so, following the commencement of liquidation. The Liquidator has considered their claim submitted during the CIRP period. The date of receipt of claim represents the date of its claim during the CIRP period. In view of the claim by the Corporate Debtor against HITES and the fact that arbitration proceedings have been initiated, the Liquidator has admitted HITES's claim at Rs. 0.

## Note 2

The Liquidator has rejected this claim on the grounds that the document on which reliance has been placed by the claimant is not stamped according to stamp duty regulations. Further, there is no corroborative evidence as to the existence of such an agreement on any other documents or filings.